

(2) The Customs and Central Excise Duties Refund (Brand Rates) Rules, 1958 published in Notification No. GSR. 1140 dated the 6th December, 1958. [Placed in Library. See No. LT-1152/58.]

NOTIFICATIONS UNDER SEA CUSTOMS ACT

Dr. B. Gopala Reddi: I beg to lay on the Table, under sub-section (4) of section 43B of the Sea Customs Act, 1878, a copy of each of the following Notifications:—

(1) GSR. No. 1141 dated the 6th December, 1958, containing the Customs Duties Drawback (Fixed Rates) Rules, 1958;

(2) GSR. No. 1142 dated the 6th December, 1958 containing the Customs Duties Drawback (Brand Rates) Rules, 1958;

(3) GSR No. 1143 dated the 6th December, 1958; and

(4) GSR No. 1144 dated the 6th December, 1958. [Placed in Library. See No. LT-1153/58.]

NOTIFICATIONS UNDER COMPANIES ACT

Shri Satish Chandra: I beg to lay on the Table, under sub-section (3) of section 641 of the Companies Act, 1956, a copy of Notification No. GSR. 1177 dated the 13th December, 1958. [Placed in Library. See No. LT-1154/58].

CLARIFICATION OF ANSWER TO STARRED QUESTION

The Deputy Minister of Defence (Shri Raghuramiah): I beg to lay on the Table, a copy of the statement clarifying the reply given on the 24th September, 1958 to starred question No. 1550 by Shri U. C. Patnaik regarding Jane's Fighting Ships. [Placed in Library. See No. LT-1155/58.]

DIRECTION BY SPEAKER UNDER RULES OF PROCEDURE

Sardar Hukam Singh (Bhatinda): I beg to lay on the Table a copy of

direction No. 125 issued by the Speaker under the Rules of Procedure and Conduct of Business in Lok Sabha.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 18th December, 1958, agreed without any amendment to the Assam Rifles (Amendment) Bill, 1958, which was passed by the Lok Sabha at its sitting held on the 5th December, 1958."

COMMITTEE ON SUBORDINATE LEGISLATION

FOURTH REPORT

Sardar Hukam Singh: I beg to present the Fourth Report of the Committee on Subordinate Legislation.

ESTIMATES COMMITTEE

THIRTY SECOND REPORT

Shri B. G. Mehta (Gohilwad): I beg to present the Thirty-second report of the Estimates Committee on the action taken by Government on the recommendations contained in the Twenty-Sixth report of the Estimates Committee (First Lok Sabha) on the Ministry of Railways—Commercial matters.

12.36 hrs.

APOLOGY BY A MEMBER

Mr. Speaker: I have to inform the House that I have received the following letter dated the 17th December, 1958, from Shri Liladhar Kotaki, Member, Lok Sabha:—

"Being ignorant of the rules of Privileges of the House, I submitted a Memorandum on the